

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.02.2024 AT 12:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP/14/244/AMR/2023		Sec 244 of Companies Act, 2013	MR.Ram Kishan Saraf & 3 Ors Vs Facor Alloys Limited & 34 Ors
	IA(Companies Act)/1/2024	U/Rule 11 of NCLT Rules, 2016	Mr.Ashim Saraf Vs Facor Alloys Limited

ORDER

Mr. Abhijeet Sinha, Proxy counsel for the Petitioner and Mr. Anirudh Wadhwa, Ld. Counsel for R2 present. For hearing, list the matter on 18.03.2024.

IA (Companies Act)/1/2024:

Mr. Abhijeet Sinha, Proxy counsel for the Petitioner present. Ld. Counsel for the applicant shall issue notice to the respondent by informing the next date of hearing and file memo of compliance well before the next date of hearing. List the matter on 18.03.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**